

17.41 hrs.

APPROPRIATION (RAILWAYS) NO.3 BILL 1995*

THE MINISTER OF RAILWAYS (SHRI C.K. JAFFER SHARIEF) : I beg to move for leave to introduce a Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services for the purposes of Railways during the financial year ended on the 31st day of March, 1993 in excess of the amounts granted for those services and for that year.

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services for the purposes of Railways during the financial year ended on the 31st day of March, 1993 in excess of the amounts granted for those services and for that year."

The motion was adopted.

SHRI C.K.JAFFER SHARIEF: I introduce the Bill.

*I beg to move.**

"That the Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services for the purposes of Railways during the financial year ended on the 31st day of March, 1993, in excess of the amounts granted for those services and for that year, be taken into consideration."

The motion was adopted

MR. SPEAKER . The House will now take up clause up clause consideration of the Bill.

The question is :

"That clauses 2 and 3 stand part of the Bill."

The motion was adopted.

Clauses 2 and 3 were added to the Bill.

MR SPEAKER : The question is :

"The Schedule Stands part of the Bill."

The motion was adopted

The Schedule was added to the Bill.

MR. SPEAKER : The question is :

"Clause 1, Enacting Formula and the long Title stand part of the Bill."

The motion was adopted

Clause 1, the Enacting Formula and the Long Title were added to the Bill.

* Introduced/Moved with the recommendation of the President.

* Published in Gazette of India Extraordinary, Part II Section II, dated 4.5.1995.

SHRI C.K. JAFFER SHARIEF : I beg to move :

"That the Bill be passed."

MR. SPEAKER : The question is :

"That the Bill be passed."

The motion was adopted.

SHRI C.K. JAFFER SHARIEF: I thank you, Mr. Speaker, and the hon. Members...(Interruptions)*

MR. SPEAKER : It is not going on record.

(Interruptions)

MR. SPEAKER : Well, I do not expect this to happen in the House, please. Mr. Minister of Parliamentary Affairs you are not controlling your members. You are not assisting the Chair. You are allowing this thing to happen which should not happen in future, please.

(Interruptions)

SHRI ANNA JOSHI (Pune) : Many Ministers are talking near the Gallery.

MR. SPEAKER : Now, what shall we do ? Shall we take up the discussion on Demands for Grants for Ministry of Defence? There is hardly fifteen minutes left. Shri Jaswant Singh, if you want you can initiate the discussion. It does not look nice to adjourn the House before the time. That is why I am saying this, otherwise you will certainly speak tomorrow.

SHRI JASWANT SINGH (Chittorgarh) : I highly appreciate the point about the adherence to the timings of the House. I also appreciate that every minute's time of the House should be utilised fully.

MR SPEAKER : We have not been able to fine-tune it in such a fashion as to complete it by 6.00 P.M.

SHRI JASWANT SINGH : I appreciate it. If I make a submission that firstly, we are considering the Demands for Grants of the Ministry of Defence. I have just got this tabulation with me of the discussions in the House. In the last five years we have already missed it in 1992 and in 1994. We failed to consider in those years the Demands for Grants of the Ministry of Defence. I consider it to be a very important Ministry. Now, after a gap when we finally do take it up in the House, and address ourselves to this very important subject and Ministry, I submit that it would not be an unreasonable expectation to wish to start this discussion not at the fag end of the day, but really when the day is proceeding. That is the only submission I wish to make.

MR SPEAKER : Have other Members anything to say on this point.

* Not recorded.

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : It is upto the Chair to decide.

MR. SPEAKER : Well you do not leave everything to the Chair. You decide for yourself.

SHRI MALLIKARJUN : It is the fag end of the day and a suggestion has been made by an hon. Member, Shri Jaswant Singh. Hence, we may take it up tomorrow.

MAJ. GEN. (RETD.) BHUWAN CHANDRA KHANDURI (Garhwal) : Sir, I agree with my colleague, Shri Jaswant Singh. The Defence Ministry is a very important Ministry. If it is taken up at 2.00 P.M. tomorrow then we can expect a good opening debate on this.

PROF. SAVITHRI LAKSHMANAN (Mukundapuram) : Sir, yesterday we sat till late in the night. So, it is better that we adjourn now and take it up tomorrow.

MR. SPEAKER : Do you want to compensate it ?

(Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK) : Sir, there is no question of compensation. There is hardly ten minutes time left.

SHRI SHARAD DIGHE (Bombay North Central) : It is a very important subject. It should begin tomorrow...*(Interruptions)*

PROF. SAVITHRI LAKSHMANAN : Everybody is for taking it up tomorrow only...*(Interruptions)*

SHRI MANI SHANKAR AIYAR (Mayiladuturai) : Sir, I make an appeal to Shri Jaswant Singh. He has this golden opportunity of collecting two sets of headlines. If he starts his speech today, in ten minutes available to him, I am sure he can cover at least four or five one liners. It will enable us to start reflecting upon the general theme which they are dealing. We have had the fascinating spectacle of the BJP having told outside the House that they want to make the bomb, say inside the House that they wish to really keep this *vikalp* open. Perhaps in the next few minutes he can entertain us with what really is the BJP's attitude to nuclear weapon. That could take up ten minutes and then we can take up serious issues of Defence from tomorrow morning onwards.

SHRI JAGAT VIR SINGH DRONA (Kanpur) : Sir, I quite agree with Shri Mani Shankar Aiyar.

MR. SPEAKER : Are you suggesting that he should start today?

SHRI JAGAT VIR SINGH DRONA : In fact, I request him that he will have enough of BJP outlook as far as

nuclear openings are concerned. But Jaswant Singh Ji has been waiting for the whole day because we had planned that the debate will begin round three o'clock. He has been asking me to inform him whether the discussion on Railways was over or not, and I have been running from here to the Library to inform him. It will not be in the fitness of things that we ask him to open the debate. But he is going to be very informative, Mr Aiyar. So, I would also plead that this is not time to start the discussion on such an important Ministry which has not been discussed last year and in the past. That is my submission, Sir.

MR. SPEAKER : Kalp Nath Rai Ji, do you want to say something? We would like to hear you - standing up and saying something?

SHRI KALP NATH RAI (Ghosi) : No, Sir.

MR. SPEAKER : Okay. There are little formal things. I shall complete them and then we may adjourn.

DEMANDS FOR GRANTS (GENERAL), 1995-1996

Ministry of Defence

MR. SPEAKER : The House will now take up discussion and voting on Demand Nos. 15 to 21 relating to the Ministry of Defence.

Hon. Members present in the House, whose Cut Motions to the Demands for Grants have been circulated, may, if they desire to move their Cut Motions, send slips to the Table within fifteen minutes, today or tomorrow after the House starts, indicating the serial numbers of the Cut Motions they would like to move. Those Cut Motions only will be treated as moved.

A list showing the serial numbers of Cut Motions treated as moved, will be put up on the Notice Board shortly. In case any Member finds any discrepancy in the list, he may kindly bring it to the notice of the officer at the table without delay.

Motion moved :

"That the respective sums not exceeding the amounts on Revenue Account and Capital Account shown in the sixth column of the Order Paper be granted to the President, out of the Consolidated Fund of India, to complete the sums necessary to defray the charges that will come in course of payment during the year ending the 31st day of March, 1996, in respect of the heads of demands entered in the second column thereof against Demand Nos. 15 to 21"